

AN HON. MEMBER: One crore, not several lakhs.

SHRI SASANKASEKHAR SANYAL: Yes, one crore worth of moveables including books have been stolen—is it not possible for the Government of India to take immediate steps to see that an inventory is made to prevent further leakage of these valuable things?

PROF. S. NURUL HASAN: I will take whatever steps are possible within the framework of the law.

SHRI D. P. SINGH: Would the hon. Minister state whether any steps have been taken so far to make an inventory and whether he is aware of the value of the existing books?

PROF. S. NURUL HASAN: As I have stated, we have had the place inspected. To make an inventory of the manuscripts is a very difficult task. If I may make a submission, I have some experience of doing this kind of work myself in at least three well known manuscript libraries. Even to identify a manuscript where the title page may have been torn or a wrong title may have been given is a difficult task for any scholar and since we have to acquire them our first task would be to identify which manuscript it is and secondly to take immediate steps to conserve the manuscripts which are worth conserving and thirdly to publish the list so that it becomes available to the scholars for use.

SHRI D. P. SINGH: Would not the hon. Minister agree that losing it is worse?

PROF. S. NURUL HASAN: I have just said I will take whatever steps are possible within the framework of the law.

SHRI SANAT KUMAR RAHA: I want to know from the hon. Minister whether the Government of India considers making these historic monuments as tourist attractions.

PROF. S. NURUL HASAN: Sir, tourism is hardly my subject.

SHRI PRANAB KUMAR MUKHER-JEE:

In view of the fact that the hon. Minister has already stated that it will take some time to comply with the legal niceties may I point out that only yesterday the West Bengal Judicial Minister reported in the West Bengal Assembly that in 1963 the Government of West Bengal approached the Government of India to take over this at least in order to preserve the art treasures therein and to protect the manuscripts. Already ten years have lapsed.

In view of that may I know from the hon. Minister whether he will give a categorical assurance that it will be taken under the Indian Ancient Monuments Act and that all necessary steps will be taken to preserve the 1st relics of the last independent Nawab of Bengal? I want a categorical assurance.

PROF. S. NURUL HASAN: Sir, I think I have answered the question.

MR. CHAIRMAN: You have given the assurance. All right. I think it should be treated as categorical.

SHRI SASANKASEKHAR SANYAL: The categorical answer should be taken as an assurance.

SHRI PRANAB KUMAR MUKHER-JEE: Ten years have passed.

MR. CHAIRMAN: Next question.

SUBMISSION OF ACCOUNTS BY I. I. T. DELHI

*212. DR. BHAI MAHAVIR: SHRI .I. P. YADAV: SHRI N. K. SHEJWALKAR: SHRI PITAMBER DAS: SHRI PREM MANOHAR: SHRI O. P. TYAGI: SHRI RATTAN LAL JAIN: SHRI D. K. PATIL: SHRI LAL K. ADVANI: SHRI JAGDISH PRASAD MA-THUR:

^tThe question was actually asked on the floor of the House by Shri N. K. Shejwalkar.

Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) whether it is a fact that Indian Institute of Technology, Delhi has withheld the submission of accounts of the IXth Sociological Society Conference (held at I. I. T. Delhi in 1969) from inspection by the AGCR for two consecutive years;

(b) if so, what action has been taken in regard thereto?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN): (a) and (b) A statement is laid on the Table of the House.

STATEMENT

At the request of the Indian Sociological Society, the Indian Institute of Technology, Delhi, agreed to host the 9th Sociological Conference which was held at New Delhi in November, 1969. The Institute also decided to contribute a sum of Rs. 19,000 towards the expenses of this conference.

The total expenditure which the Indian Institute of Technology incurred on this conference was Rs. 29,448.36. Towards this, it had only its own contribution of Rs. 19,000 and a grant-in-aid of Rs. 6,000 sanctioned by the Mahatma Gandhi Centenary Committee which had been passed on to it through the Indian Sociological Society. As a balance of about Rs. 4,448.36 had yet to be received from the Indian Sociological Society, the accounts could not be finalised and submitted to the AGCR.

On 2nd March, 1972, a sum of Rs. 5,000 was received from the Indian Sociological Society. Thereupon, the accounts were finalised and also audited by the Internal Audit. These have now been submitted to the AGCR party which is working in the Institute.

It will thus be seen that the delay in submitting these accounts to the AGCR is

•\ has been solely due to the fact that the necessary funds were not received from the Indian Sociological Society.

It is understood from the Indian Sociological Society that it has not yet been able to get finalised and audited statement of accounts from the then Head of the Department of Humanities and Social Sciences who was in charge of organising this conference on its behalf. Certain other complaints have also been received against him. The Board of Governors have considered these complaints and appointed a two-man Committee to examine the matter and submit a report to the Board at an early date.

SHRI N. K. SHEJWALKAR: Sir, in fact the Statement is not complete; rather it is an incorrect statement. I will request the hon. Minister to check up and verify facts. Now in para 1 it has been said that Rs. 19,000 were allotted. But my information is that it is not Rs. 19,000 in cash but an amount up to the tune of Rs. 19,000 towards some stationery and postage, etc. They were allotted, not an amount of Rs. 19,000 for any particular item (interruption). Please follow what I am saying. Not cash Rs. 19,000, but Rs. 19,000 is the limit for the expenditure [on stationery and postage, etc. In the second paragraph it has been stated that only expenditure to the tune of Rs. 29,448.36 was incurred. But my information is that the financial adviser of that sammelan has said that an amount of Rs. 1,40,000 has actually been spent. So I will request the hon. Minister to verify these two parts of the Statement and make a correct statement. Further, in the light of the statement made in the last part of the reply in para 5 that there is great *gadbad* *xhotala*, may I submit that I am not able to follow, even though this amount of Rs. 4,448.36 was not taken from the Mahatma Gandhi Centenary Committee, as to what was the bar for submitting the accounts of all other expenses, because they must have been inclined. The amount may have to be recovered from the Society but it must have been spent by the Institute. So why

the accounts were not submitted for two years? I want to know all these things specifically.

PROF. S. NURUL HASAN: Sir, so far as the first point is concerned, I would draw the attention of the hon. Member to the last sentence of the Statement, and it is this. "The Board of Governors have considered these complaints and appointed a two-man Committee to examine the matter and submit a report to the Board at an early date." I am not entirely happy with the way these accounts were dealt, but I cannot pass any judgment, old be wrong on my part to do so without getting to know what the report of this inquiry committee is. And so far as the question of expenditure of the Institute is concerned, Sir, whatever may have been the overall expenditure on the Institute, that is not ex-re of the Institute. The expenditure of the Institute is the amount that passed through the funds of the Institute. Whatever was received by the Institute either in donation or in grant or in contribution from any source and for which the Institute is responsible, that is a thing which was directly within the purview of the Institute. But it seems to me the reason why the accounts were not submitted to the A. G. C. R. was because the bills were pending, the bills had not been finalised, and they wanted that the total accounts should be made available to the A.G.C.R. Now to make the accounts available was a little difficult because it is a private Society, it has its own audit system, and I am sure it would be interested in the audit. But in the terms of reference of the inquiry committee, the terms are fairly wide, and any irregularities which are connected with the 9th Sociological Conference are being investigated by this inquiry committee.

I would appeal to the House to await the report of the enquiry committee.

SHRI N. K. SHEIWALKAR: My specific questions were two. So far as the last paragraph of the statement is concerned, I myself

said that I have noted that a committee has been appointed to examine and submit its report. The reply of the Minister is incorrect in so far as he says that an amount of Rs. 19,000 had been allotted. This amount was the limit, but actually what was allotted was the stationery expenditure as well as the postage expenditure. The hon. Minister has not said anything specific about that. The second point is regarding the expenditure of Rs. 29,000. I have quoted the Financial Adviser and he says that an expenditure of Rs. 1,40,000 has been incurred. What has the hon. Minister to say regarding these two specific questions? I want specific answers.

PROF. S. NURUL HASAN: As I stated just now, these are the matters which are being examined by the enquiry committee and I should like to await their report before saying anything specific.

SHRI LAL K. ADVANI: With your permission, Sir, may I point out that this statement given by the Minister seeks to absolve the I.I.T. by affirming on its own that the I.I.T. was entitled to spend Rs. 19,000. Why should the Minister try to defend it?

MR. CHAIRMAN: What it was entitled to spend, according to the Minister, is one of the questions referred to the committee.

SHRI LAL K. ADVANI: But the Minister should not try to defend the I.I.T.

MR. CHAIRMAN: Kindly put your second question.

SHRI N. K. SHEIWALKAR: The whole point is if the reply was that these matters are under enquiry, I could agree.

MR. CHAIRMAN: You read the reply in the light of what he has stated now. You put your second question.

SHRI N. K. SHEIWALKAR: My further question is this. May I know the exact date on which—this has been said:

उन्हें अब महालेखापाल केन्द्रीय राजस्व की एक पार्टी को प्रस्तुत कर दिया गया है।

—this audit report has been submitted? I want to know the date.

PROF. S. NURUL HASAN: I am trying to find out...

SHRI N. K. SHEJWALKAR: In para 3 of your reply, in the last line, you have said:

उन्हें अब महालेखापाल केन्द्रीय राजस्व की एक पार्टी को प्रस्तुत कर दिया गया है।

I want to know the date.

PROF. S. NURUL HASAN: I am sorry, I have not got the date here. If the Member wants, I will let him have it.

MR. CHAIRMAN: He says that it will be laid on the Table of the House, as he has not got it at the present moment.

SHRI N. K. SHEJWALKAR: So, I am debarred from putting further questions. What I wanted to make out is that even after that there has been a lot of delay. That is what I wanted to bring to the notice of the hon. House.

PROF. S. NURUL HASAN: I have now got the information and I am prepared to give it to the hon. Member. It was submitted on 7-8-72.

SHRI N. K. SHEJWALKAR: That is the point.

श्री श्रीम प्रकाश त्यागी : अध्यक्ष महोदय, मंत्री महोदय के वक्तव्य से ऐसा जाहिर हुआ—इन्होंने कहा कि इन्होंने एक स्टेटमेंट दिया, परन्तु सचार्ड यह है कि इन्होंने नहीं दिया बल्कि इनके किसी सेक्रेटरी ने, अन्डर सेक्रेटरी ने लिख कर दे दिया और ये उसको पढ़कर भी नहीं आएँ...

श्री सभापति : आप प्रश्न कीजिए।

श्री श्रीम प्रकाश त्यागी : आपने अभी यह कहा है...

श्री सभापति : मिनिस्टर को यह अधिकार है कि सेक्रेटरी से जानकारी लें।

श्री श्रीम प्रकाश त्यागी : इन्होंने उसे देखा तो होता।

श्री सभापति : आप प्रश्न कीजिए।

श्री श्रीम प्रकाश त्यागी : मैं प्रश्न कर रहा हूँ। अभी मंत्री महोदय ने जवाब दिया कि ऐसा लगता है कि शायद ए० जी० सी० आर० को एकाउन्ट देने में इसलिए देर हो गई क्योंकि बिलों का पेमेंट नहीं हुआ। मैं उन्हीं के वक्तव्य से पढ़ रहा हूँ। इसमें लिखा है—

It will thus be seen that the delay in submitting these accounts to the AGCR has been solely due to the fact that the necessary funds were not received from the Indian Sociological Society.

इस में कारण दिया हुआ है कि इस लिए डिले हुई और आप कहते हैं कि चूंकि बिल का पेमेंट नहीं हुआ, शायद इस कारण से ए० जी० सी० आर० को एकाउन्ट नहीं दिये जा सके। कृपया बताने का कष्ट करें कि इन दोनों में कौन सही है। क्या मंत्री महोदय का वक्तव्य सही है या यह वक्तव्य सही है, यह मैं जानना चाहता हूँ।

PROF. S. NURUL HASAN: I do not see any contradiction between the two statements. In fact this is an old thing which should have been paid but they did not have the money to pay. Now there is an additional question that may arise. The additional question that may arise is that even if the money had not been received, it is possible that a view might be taken by the Enquiry Committee that the accounts should have been submitted. But I am not attempting to prejudge any issue. I would like to receive the report of the Enquiry Committee before I come to a conclusion.

SHRI LAL K. ADVANI: The LIT. cupboard seems to have concealed very many skeletons, and one of them has been brought out today. The Minister's reply has made it obvious that there is a *prima facie* case against Mr. Pandya, the head of the Department of Humanities. My submission is that these irregularities or

scandalous behaviour would not have been possible without the connivance and collusion of the then Director who has now been removed from there. I would like to know from the Minister whether it is true that it is proposed to give him a good posting abroad in the U.K., and I would like to know from him whether the Government would consider our request not to make any such prospective posting until this Committee has finalised its report, submitted its report, and these accounts have been duly audited by the AGCR?

PROF. S. NURUL HASAN: I would not like, as I said, to prejudice any issue...

SHRI LAL K. ADVANI: My submission is that there should be *no* posting abroad of Mr. Dogra.

PROF. S. NURUL HASAN: The hon. Member seems to be in a free mood to take the names of persons who are not here to defend themselves. The point is that until the Enquiry Committee tells me that there is some charge against Mr. X or Mr. Y, I cannot start taking action on that basis without such a report.

SHRI LAL K. ADVANI: I take objection to his statement that I am in a free mood. I made the specific question in respect of Mr. Dogra because this enquiry by itself would only cover Mr. Pandya. On the basis of the enquiry no action could be taken against Mr. Dogra. Therefore, unless the Minister commits himself, unless the whole thing is thrashed out and Mr. Dogra is not so posted, justice would not be done. He has not replied to that.

MR. CHAIRMAN: Unless he finds from the Committee report...

SHRI LAL K. ADVANI: I am asking whether it is true that he is being posted abroad. If it is true, would he consider this fact that until this Committee submits its report and the accounts are audited—that is important, the auditing of accounts may involve Mr. Dogra ...

PROF. S. NURUL HASAN: Supposing the person concerned had been there still as the head, the hon. Member would have said, "Do not let him tamper with the accounts". Now if he is being posted elsewhere, then it does not in any way prevent either the A.G.C.R. or the Committee from investigating this matter and giving their opinion.

MR. CHAIRMAN: I think the question has been answered.

श्री मान सिंह वर्मा : इसी कारण तो भ्रष्टाचार फैल रहा है क्योंकि आप भ्रष्टाचारियों की बकालत करते हैं।

श्री जगदीश प्रसाद माथुर : आप ने स्टेटमेंट के पैरा 3 में कहा है कि 2 मार्च को 5000 रुपया इंडियन सोशियोलॉजिकल सोसाइटी में दिया गया, मैं यह जानना चाहता हूँ कि यह 5000 रुपया चेक से आया या कैश में आया? और मैं यह भी जानना चाहता हूँ कि यह रुपया, आप ने जो 2 मार्च की तारीख दी है, क्या आप ने इस को वेरीफाई किया है या नहीं मेरी जानकारी के अनुसार यह रुपया इस सोसाइटी को नवम्बर 69 में दे दिया गया था और यह रुपया डिपार्टमेंट आफ ह्यूमैनिटी के हेड में पड़ा रहा और डिपेंड का जो कारण आप बता रहे हैं उस की वजह से ही उन्होंने यह रुपया चेक से नहीं दिया, बल्कि इस रुपये को उन्होंने कैश में जमा कराया। इस रुपये का चेक उन को नवम्बर 69 में ही मिल गया था। तो आप का यह कहना कि यह रुपया 2 मार्च को आया क्या यह सारी इक्वायरी को ही गलत नहीं कर देगा?

श्री एस० नूरुल हसन : मैंने तो बहुत एहसास से लफ्ज इस्तेमाल किये हैं।

I would submit that I have said that on 2nd March 1972 a sum of Rs. 5,000 was received from the Indian Sociological Society. I have not stated when the Indian Sociological Society paid it because that is one of the points which I hope the Committee will examine with due care.

MR. CHAIRMAN: Next question.

SHRI K. C. PANDA: I want to put a question on the same subject.

MR. CHAIRMAN: Too many questions have been already asked on this subject.

SHRI K. C. PANDA: I have some new points.

MR. CHAIRMAN: AH right. Put one question.

SHRI K. C. PANDA: I want to know from the hon. Minister whether in the past few years there was an order for CBI inquiry about matters of IIT or not and whether important officers dropped the proceedings because one of his relatives, either son or nephew, was appointed in a high post in the UT.

PROF. S. NURUL HASAN: I need notice. If the hon. Member gives detailed information, I will certainly enquire into the matter.

NATIONAL HEALTH SCHEME

213. SHRI K. C. PANDA:

SHRI CHANDRAMOULI JAGA-
RLAMUDI: SHRI M. K.
MOHTA: SHRI SUNDER MANI
PATEL: K. P. SINGH DEO: SHRI
SANAT KUMAR RAHA :

Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

(a) whether it is a fact that Government of India have recently suggested to the State Governments to provide National Health Scheme to the entire population of their respective area; and

(b) if so, the details of the Scheme and reaction of the State Governments there to?

THE MINISTER OF HEALTH AND FAMILY PLANNING (SHRI UMA SHANKAR DIKSHIT) (a) Yes, Sir.

(b) A statement is laid on the Table of the Sabha.

t The question was actually asked on the floor of the House by Shri K. C. Panda.

STATEMENT *National Health Scheme for Rural Areas* —*Salient Features*

The National Health Scheme for Rural Areas was drawn up realising the need for reducing gaps in medical care and basic health facilities in the rural areas.

Details : The Scheme envisages absorption of about 2,50,000 Registered Medical Practitioners in the Indian Systems of medicine (Ayurveda, Unani and Siddha) and Homoeopathy in three successive years and utilisation of their services to provide medical relief and care to the rural population throughout the country. The operation of the Scheme will commence in 1973-74. To start with about 50,000 practitioners will be absorbed in 1973-74, about 1,00,000 in the year 1974-75 and the remaining 1,00,000 in the year 1975-76, thus covering entire rural India within a period of 3 years.

Health Posts: For every 2000 population, a Health Post would be provided which would be attached to the Primary Health Centre and each Health Post would be manned by a Rural Medical Practitioner.

Selection of R.M.Ps. and their attachment : The Rural Medical Practitioners will be recruited as far as possible from within the Sub-Centre area of adjacent areas. They will be under the administrative control of the P.H.C. doctor for matters like, purchase of medicines, deposits of charges for medicines, preparation of statistics, field inspections etc.

Training programme and Refresher Courses : Rural Medical Practitioners will be given a short training of 4 months under the auspices of the Central Council for Research in Indian Medicines and Homoeopathy in the available Ayurvedic, Homoeopathy, Unani and Siddha Colleges and hospitals and 'A' class dispensaries of Indian Medicine. For this, list of subjects, details of the courses and their duration have been worked out keeping in view the primary objective of acquainting these practitioners with diagnosis and treatment of common ailments, immunization, health